

1	2	3
	2 Punjab Agro CAP Complex, Ferozepur	Damage yet to be quantified
Uttarakhand	SWC Gadarpur, Udham Singh Nagar	Damage yet to be quantified
Maharashtra	FCI Karad	8
	FCI Condia	0.8
West Bengal	FSD, Chinsura	7
	FSD, Dankuni	14.62
	FSD, Midnapur	0.08

In addition, FCI has also reported damage to 30.18 tons of rice in four depots in Bihar and 1 ton of rice in one depot in Andhra Pradesh

Distribution of essential commodities through Government outlets

3385. DR. T.N. SEEMA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the States who have taken steps to distribute essential commodities at subsidised rates through Government outlets; and

(b) the details of the subsidised price index of pulses and edible oils, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Uttar Pradesh State Employees Corporation through its 160 outlets/mobile vans is selling pulses at subsidized rates. Government of Delhi have taken steps to distribute essential commodities such as Pulses through Kendriya Bhandar, Mother Dairy and National Consumer Cooperative Federation (NCCF) with cooperation of Delhi Grain Merchant Association at subsidized rates as given in Statement (See below). Whole wheat fortified Atta is also being sold through Kendriya Bhandar, NCCF, National Agricultural Cooperative Market Federation (NAFED) etc. in Delhi. Edible oils are not sold at subsidized rate in Delhi through Government outlets.

Statement

Details of rates at which Pulses were sold through Kendriya Bhandar, Mother Dairy and NCCF with cooperation of Delhi Grain Merchant Association in Delhi

(Unit: Rs./kg.)

Sl.No.	Commodity	Rates under	Remarks
1	2	3	4
1.	Channa (Whole)	31	Sales stopped <i>w.e.f.</i> 16.8.2010

1	2	3	4
2.	Channa (Dal)	32	Sales stopped <i>w.e.f.</i> 16.8.2010
3.	Arhar	70	-do-
4.	Masoor (Black)	46	-do-
5.	Malka (Red)	52	-do-
6.	Urad (Washed)	55	Sales Stopped <i>w.e.f.</i> 20.4.2010
7.	Urad dal (Whole)	45	-do-
8.	Moong (Washed)	81	-do-
9.	Rajma (Chitra)	41	Sales Stopped <i>w.e.f.</i> 16.8.2010
10.	Kabli Gram	43	-do-

Source: State Civil Supplies Department, Government of Delhi

Setting up of WDRA

3386. PROF. ANIL KUMAR SAHANI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government has decided for setting up of Warehousing Development and Regulatory Authority (WDRA); and

(b) if so, the details thereof along with the functions and duties assigned to it?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Sir. The Warehousing Development and Regulatory Authority (WDRA) is in the process of being set up under the provisions of Warehousing (Development and Regulation) Act, 2007. The Act provides for negotiability of Warehouse receipts, development and regulation of Warehouses and establishment of WDRA. WDRA will register and accredit warehouses intending to issue negotiable warehouse receipts and put in place a system of quality certification and grading of commodities with a view to protect the interest of holders of warehouse receipts against negligence, malpractices and fraud. The powers and functions of WDRA given in Section 35 of the aforesaid Act, are given in the Statement.

Statement

Powers and functions of Authority given in Section 35 of the Warehousing (Development and Regulation) Act, 2007

35. (1) Subject to the provisions of this Act and any other law for the time being in force, the Authority shall have the duty to regulate and ensure implementation of the provisions of this Act and promote orderly growth of the warehousing business.